

number of officers occupying three types below their entitled types is 161 and the number of officers occupying four types below their entitled types is 1. According to the provisions contained in the Allotment Rules the officers occupying lower accommodation than their entitled type of accommodation cannot compulsorily be shifted to their entitled type but such officers as are offered the entitled type and refuse to move to that type have to pay the licence fee under F. R. 45-A in respect of the residences so allotted/offered or the licence fee of the residence already in their occupation, whichever is higher. In order to remove the shortage in lower types, new constructions are mostly undertaken in types IV and below.

Cost-structure of Drugs

4. SHRI A. N. CHAWLA : Will the Minister of PETROLEUM, CHEMICALS AND NON-FERROUS METALS be pleased to state :

(a) the outcome of the study of the cost-structure of 25 specified drugs ;

(b) whether any measures are proposed to be adopted to fix the prices of formulations based on those drugs ;

(c) whether in the light of the experience gained of the Price Control Order, the mark-up rates of drugs will be reviewed ;

(d) whether this review of prices of drugs is likely to give some relief to the general public ; and

(e) if so, to what extent and if not, the justification thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND NON-FERROUS METALS (SHRI D.R. CHAVAN) : (a) Report of the working Group constituted for the purpose, is still awaited.

(b) Does not arise at this stage.

(c) The Drug Prices Control Order lays down only ceilings for mark-up. In

the light of the experience gained, the Government, while fixing up or revising the prices, is adopting a reasonable mark-up within the ceiling, having regard to a variety of factors such as nature of the formulation, whether any product development work has been done, whether it is a product of original research etc. It is not considered necessary to have a general review of mark-up rates of drugs at present.

(d) and (e). Do not arise at this stage.

C.G.H.S. Dispensaries in Delhi

5. SHRI A N CHAWLA : Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state :

(a) the number of C.G.H.S. Allopathic, Ayurvedic and Homoeopathic dispensaries opened in the Union Territory of Delhi and the locations thereof ;

(b) the average number of patients visiting each type of these dispensaries daily ;

(c) whether in view of the large number of patients visiting the Ayurvedic and Homoeopathic dispensaries Government propose to increase the number of such dispensaries ; and

(d) if so, when ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A.K. KISKU) : (a) There are 58 Allopathic, 5 Ayurvedic and 2 Homoeopathic dispensaries functioning in Delhi. Their locations are given in statement I laid on the table of the House. [Placed in Library See No. LT-41/71]

(b) The average number of patients visiting each type of these dispensaries daily is as under :—

Allopathic dispensaries — 20,905

Ayurvedic dispensaries — 747

Homoeopathic dispensaries — 494

(c) and (d). It has been recently decided to set up additional one Homoeopathic, two